

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS

**LOK SABHA**  
**UNSTARRED QUESTION NO.394**  
TO BE ANSWERED ON 12.12.2018

**EXTRADITION OF CRIMINALS**

† 394. SHRI VIJAY KUMAR HANSDAK:  
SHRI LAXMI NARAYAN YADAV:

Will the Minister of External Affairs be pleased to state:

- (a) whether the Government is facing trouble in bringing those criminals back in the country who have escaped to other countries;
- (b) if so, the details of the troubles being faced by the Government; and
- (c) the efforts made by the Government at international level to remove these problems during the last three years with the outcome thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

[GEN. (DR) V. K. SINGH (RETD)]

(a) & (b) The Government of India has been making every effort to bring back fugitive criminals who have fled after committing crime in the country.

(c) It is the policy of the Government of India to conclude Extradition treaties with as many countries as possible so as to ensure that fugitive criminals do not escape justice. As of now, India has signed extradition treaties with a total of 50 countries and entered into extradition arrangements with 10 more countries to facilitate extradition. Out of these, 4 extradition treaties were signed in the last 3 years. In the last three years, 11 fugitive criminals from various foreign countries, including the recent extradition of Christian Michel from UAE, were successfully brought back to India.

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